

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.1182**  
TO BE ANSWERED ON 09.02.2018

**DOMESTIC VIOLENCE ACT**

1182. SHRI G.M. SIDDESHWARA

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the budgetary allocations made for implementation of the Domestic Violence Act, 2005 during each of the last three years and the current year;
- (b) the details of reported cases of domestic violence against women during the said period, State/UT-wise; and
- (c) the steps taken by the Government to reduce the number of cases of domestic violence and for stringent implementation of the Act?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) There is no such budgetary allocation made for implementation of the Domestic Violence Act. As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. State Governments/UT Administrations are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005.
- (b) As per National Crime Records Bureau (NCRB), the State/UT-wise details of number of cases registered under the Protection of Women from Domestic Violence Act (PDWVA), 2005 during 2014, 2015 and 2016 is at **Annexure-I**.
- (c) All the State Governments/UT Administrations are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005. However, The Central Government has been emphasising upon the need to impart training to First Class Judicial Magistrates/Metropolitan Magistrates to deal with cases under Domestic violence Act through National/State Judicial Academies. Ministry of Home Affairs has issued advisories for combating crimes against women which are available on [www.mha.nic.in](http://www.mha.nic.in). Continuous awareness creation among men and women in the society through workshops, seminars, street plays, Nariki Chaupals, Beti Janmotshav are being undertaken at the district level. Further, advertisements in the press and electronic media educating peoples about issues of domestic violence are also being published. Through Sabla programme of this Ministry, adolescent girls in the age group of 11 to 18 years are imparted training with regard to legal rights of women.

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**Annexure referred to in reply to Part (b) to the Lok Sabha Unstarred Question No.1182 for 09.02.2018 by Shri G.M. Siddeshwara regarding Domestic Violence Act**

State/UT-wise Cases Reported (CR) under Protection of Women from Domestic Violence Act, 2005 during 2014, 2015 and 2016

Sl	State/UT	2014	2015	2016
1	Andhra Pradesh	0	0	0
2	Arunachal Pradesh	0	0	0
3	Assam	1	0	2
4	Bihar	112	161	171
5	Chhattisgarh	0	2	3
6	Goa	2	0	0
7	Gujarat	2	2	0
8	Haryana	4	11	10
9	Himachal Pradesh	5	15	11
10	Jammu & Kashmir	0	0	0
11	Jharkhand	5	0	0
12	Karnataka	0	1	0
13	Kerala	140	132	111
14	Madhya Pradesh	53	91	90
15	Maharashtra	4	8	2
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	0	0	0
21	Punjab	2	2	2
22	Rajasthan	17	14	4
23	Sikkim	0	0	0
24	Tamil Nadu	4	4	0
25	Telangana	1	6	1
26	Tripura	0	0	0
27	Uttar Pradesh	66	4	23
28	Uttarakhand	0	0	1
29	West Bengal	1	2	5
30	A & N Islands	0	2	0
31	Chandigarh	0	0	0
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi UT	7	4	1
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	<b>Total</b>	<b>426</b>	<b>461</b>	<b>437</b>

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